

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 355/TT/2019

- Subject** : Petition for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period of 2nd 315 (3 x 105) MVA, 400/220 kV transformer at Indravati (OHPC) Switchyard in Eastern Region.
- Date of Hearing** : 24.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Bihar State Power (Holding) Company Ltd.
& 5 Others
- Parties present** : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. Instant petition has been filed for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of 2nd 315 (3 x 105) MVA, 400/220 kV transformer at Indravati (OHPC) Switchyard in Eastern Region.
 - b. The subject asset was put under commercial operation on 1.5.2006 and the tariff of 2009-14 was trued up and tariff for 2014-19 period was approved vide order dated 28.1.2016 in Petition No. 442/TT/2014.



- c. Actual Additional Capital Expenditure (ACE) during 2014-19 tariff period is lower than admitted ACE and the same is towards balance and retention payment of BHEL. There is no ACE during 2019-24 tariff period.
 - d. None of the Respondents have filed reply to the petition. Reply to Technical Validation letter was submitted vide affidavit dated 30.7.2020.
3. The Commission directed the Petitioner to submit the soft copy of tariff forms of 2019-24 tariff period in MS excel by 31.3.2021.
4. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

